

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF QUIET PLATFORMS INDIA PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	QUIET PLATFORMS INDIA PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	15/11/2022
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC-Hyderabad
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900TG2022FTC168295
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Smartworks, Raheja Mindspace, Building No. 3A and 3B, Mindspace Madhapur, IT Park, Survey No. 64, TSIC, Software Units Layout, HITEC City, Madhapur, Hyderabad-, Shaikpet, Telangana-500081, India
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	28 th March 2025
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR, AUTHORISATION FOR ASSIGNMENT (AFA) Validity	CS THIRUPAL GORIGE NO. 87, 2ND FLOOR, 21ST CROSS, 7TH MAIN, N S. PALYA, BTM 2ND STAGE, BANGALORE-560076, KARNATAKA, INDIA CELL +91 94483 84064, LL +080 7963 4233 EMAIL: GTHIRUPAL@GMAIL.COM IP REGISTRATION NO. IBBI/IPA-002/IP- N00016/2016-17/10030 AFA valid up to 30/06/2025
8	LAST DATE FOR SUBMISSION OF CLAIMS	27 th April 2025

Notice is hereby given that Quiet Platforms India Private Limited has commenced voluntary liquidation on 28th March 2025.

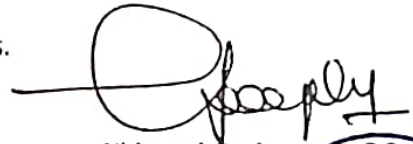
The stakeholders of Quiet Platforms India Private Limited are hereby called upon to submit a proof of their claims, on or before 27th April 2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29/03/2025

Place: Bangalore


Thirupal Gorige
Liquidator

